

**HIGH COURT OF JHARKHAND, RANCHI**

Office Order No. 80 /Accts.

Dated: 10-2-14

In course of the Hearing of the cases bearing case no. Cr. Appeal (DB) no.-776/2013, Cr. Appeal (DB) no.-690/2004, Cr. Appeal (DB) no.-760/2013, Cr. Appeal (DB) no.-710/2013, Cr. Appeal (DB) no.-536/2009, Cr. Appeal (DB) no.-1015/2014 & Cr. Jail Appeal (DB) no.-1702/2004, the Hon'ble Division Bench felt some difficulties regarding data and software of the Court and the Court has been pleased to pass following orders with regard to cleaning and checking of existing Judicial Data which are maintained in the computer system of the Court as well as proper training on CIS software to the concerned staff of the Court:-

1. All the dealing Assistants posted in the centralized filing Section/Counters are hereby directed to fill all details regarding the case in the CIS at the time of fresh filing under supervision of the Section Officer and Joint Registrar (List & Computer).
2. Informations available in old server are required to be migrated into new CIS based Server by the NIC cell of the Jharkhand High Court, Ranchi.
3. After migration of old data the remaining data which are not available in the CIS based Server will have to be entered/updated by the concerned Dealing Assistant under supervision of the Section Officer and concerned Assistant Registrars.
4. NIC is directed to upgrade the CIS software so that all the previously filed cases whether pending or disposed of relating to a particular case is detected at the time of new filing/entry level.
5. NIC Cell is directed to give proper on spot training on CIS software to the computer knowing Assistants posted in CPC Section so as to enable the High Court Staffs to independently handle the CIS software.
6. The Court Masters are directed to enter/update the day to day proceeding/result of the cases in the Court and it shall be the duty of the Court Masters to ensure that the up to date entries are made in the CIS of the records that are lying in the Court waiting to be taken up as per cause list.
7. NIC Cell is directed to give proper training of the CIS to the Court Managers by providing desktop computers with NIC net connections for accessing the CIS software so that they are able to generate all the reports/statements required from time to time by the Hon'ble court.
8. The NIC cell is directed to give proper training on CIS software to the computer knowing Literate Mazdoors on priority basis.
9. The order shall come into force with immediate effect.

**Sd/- A.V.Singh**  
**Registrar General**

Memo No. 2343-2408 /Accts.

Dated 10-2-14

Copy forwarded to the Registrar (Estab.) /Registrar (Vigilance) / Registrar (Admn.) / P.S. to Hon'ble the Chief Justice / C.P.C. E-Committee / All Joint Registrars including J.R.-cum-P.P.S. to Hon'ble the Chief Justice / All Deputy Registrars including Deputy Registrar (Protocol) / I/c P.A. Section / All Assistant Registrars including Assistant Registrar-cum-Court Officer / All Court Masters / All Section Officers / All Section Officers I/c / In-charge of the NIC Cell ---Jharkhand High Court, Ranchi for information and necessary action.

  
**Registrar General**



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- i. Mr. A
- ii. Mr. B
- iii. Mr. C
- iv. Mr. D

Versus

The State of Jharkhand.

The data entry is done as

Ms. A and Others

Versus

The State of Jharkhand

Because of that if Mr. B has preferred any application/appeal or not, correct result will not be generated from the existing data on the Computer.

In this regard the Court has been pleased to direct the C.P.C. for taking necessary steps with the help of respective Section Officers and Assistant Registrars (Non-Judicial) as per their work arrangement with co-ordination of Joint Registrar (List & Computer) supported by Deputy Registrar (Protocol) and under the overall supervision of the undersigned with respect of the following issues:-

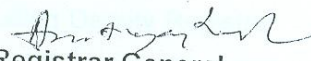
1. Police Station Case no. of every criminal case should be incorporated while making data entries in this Court.
2. Clearing and checking of the existing data in the computer system is urgently required as there are chances of two orders being passed under same sections.

**Sd/- A.V.Singh**  
**Registrar General**

Memo No. 2409-2474 /Accts.

Dated 10-2-14

Copy forwarded to the Registrar (Estab.) /Registrar (Vigilance) / Registrar (Admn.) / P.S. to Hon'ble the Chief Justice / C.P.C. E-Committee / All Joint Registrars including J.R.-cum-P.P.S. to Hon'ble the Chief Justice / All Deputy Registrars including Deputy Registrar (Protocol) / I/c P.A. Section / All Assistant Registrars including Assistant Registrar-cum-Court Officer / All Court Masters / All Section Officers / All Section Officers I/c / Incharge of the NIC Cell ---Jharkhand High Court, Ranchi for information and necessary action.

  
**Registrar General**